

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 758 of 2009

(Arising out of Order-in-Appeal No. 229/2009 dated
02/06/2009 passed by the Commissioner of Central Excise
(Appeals), Mangalore.)

M/s. Garden Ploymers Pvt Ltd.

No.15, Lakamamanahalli Industrial Area,
Dharwad – 580 004
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax
Mangalore**

7TH FLOOR, TRADE CENTRE,
BUNTS HOSTEL RD.,
MANGALORE, - 575003
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri K. A. Jathin, Deputy Commissioner, Authorised
Representative for the Respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20218 / 2023

Date of Hearing: 17/03/2023

Date of Decision: 17/03/2023

Per : DR. D.M.MISRA

None for the appellant. Appellants have submitted that
they have availed the Sabka Vishwas (Legacy Dispute
Resolution) Scheme, 2019. Learned Authorised Representative

for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **17/03/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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